

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

R.A. No. 105/92 In
O.A. No. 730/91
T.A. No.

199



DATE OF DECISION 22.4.1992

Smt. Bimla Devi

Petitioner

Advocate for the Petitioner(s)

Versus

Union of India through the
Chief Secy., Delhi Admin. & Anr.

Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal? No

(Judgment of the Bench delivered by Shri P.K. Kartha, Vice Chairman (J))
The petitioner in this R.A. is the original applicant

in OA-730/91 which was disposed of by judgement dated 30.1.1992. In the main application, she had prayed for directing the respondents to give her the following dues payable to her:-

- i) Pension;
- ii) Gratuity;
- iii) Provident Fund;
- iv) Leave Encashment;
- v) Compulsory Deposit;
- vi) Overtime Allowance;

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(ix)

vii) Arrears of salary;

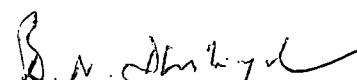
viii) Interest on the above dues outstanding

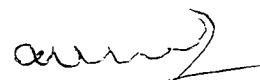
at the rate of 18% per annum w.e.f. 1.8.76;

ix) Family Pension.

2. After going through the records of the case and hearing the learned counsel for both the parties, the Tribunal partly allowed the application and the same was disposed of with a direction to the respondents to release the family pension to the petitioner from 1.4.1985 along with the arrears. It was also held that she was not entitled to any other relief.

3. After going through the grounds raised in the R.A., we see no error of law apparent on the face of the judgement. The petitioner has also not brought out any fresh facts warranting a review of the judgement. The R.A. is accordingly dismissed.


(B.N. Dhondiyal)
Administrative Member


(P.K. Kartha)
Vice-Chairman(Judl.)